

## 1 WP-29636-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 25<sup>th</sup> OF JULY, 2025 WRIT PETITION No. 29636 of 2025 KASAM KHAN Versus THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Ms. Sonali Rajoria - Advocate for the petitioner.

Shri Sudarshan Joshi - Government Advocate for the

respondent/State.

ORDER

By this petition preferred under Article 226 of the Constitution of India, the petitioner has challenged the notice dated 14.07.2025 [Annexure P/3] issued by respondent No.3 whereby he has been directed to remove his illegal encroachment.

2. From a perusal of the impugned notice, it does not appear that any prior notice has been issued to the petitioner. It is hence directed that the petitioner should file his reply along with all relevant documents before respondent No.3 within a period of seven days from today. Upon the reply and documents, if any, being filed the same shall be duly taken into consideration by respondent No.3 and the petitioner shall be afforded due opportunity of hearing and thereafter a reasoned and a



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2 speaking order in the matter shall be passed.

3. Till the same is done no coercive action shall be taken against the petitioner. In case the final order is against the petitioner he be afforded a breathing time of seven days for assailing the same in accordance with law.

4. With the aforesaid, without expressing any opinion on merits of the case, petition stands disposed off.

## (PRANAY VERMA) JUDGE

jyoti